

dollars at the rate of $\frac{3}{4}$ of 1 per cent per annum during the first ten years and thereafter at the rate of 2 per cent per annum for the remaining 30 years. Interest would accrue from the date of respective disbursements under the loan and the first instalment is to be paid six months after the first disbursement.

HOSPITALS IN LADAKH REGION

*83. SHRI R. S. KHANDEKAR: Will the Minister of HEALTH be pleased to state:

(a) whether Government have taken a decision to open some new dispensaries and hospitals in the higher regions of Ladakh to provide medical facilities to the people there;

(b) if so, how many hospitals/dispensaries will be opened in those regions; and

(c) what steps have so far been taken in this regard?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) to (c) The subject matter is for the State Government to deal with. The Government of India will help State Government in studying the Health problems of Ladakh and in providing adequate facilities. However, the information is being collected.

FREAK RUPEE NOTE

*87. SHRI JAGAT NARAIN: Will the Minister of FINANCE be pleased to state:

(a) whether it has come to Government's notice that a One Rupee Note bearing No. F/15997373 was found to be printed only on one side, by a Bombay housewife; and

(b) whether any enquiry has been made in this connection and if so, with what result?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): (a) It has not

been brought to Government's notice that the particular note mentioned in the question has been found printed only on one side. Government have, however, seen a Press report about the appearance in circulation of one such one rupee note.

(b) The matter is being enquired into.

मिंटो रोड क्षेत्र के क्वार्टरों का पुनः निर्माण

*८८. श्री प्यारेलाल कुरील 'तालिब': क्या निर्माण तथा आवास मन्त्रालय यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मिंटो रोड क्षेत्र के जो क्वार्टर पुनः निर्माण के लिए तोड़े जा रहे हैं, उनमें रहने वाले लोगों को उनकी श्रेणी के क्वार्टर न देकर एक श्रेणी नीचे के क्वार्टरों में जाने के लिए विवश किया जा रहा है ;

(ख) यदि हां, तो क्या सरकार की यह कार्यवाही अलाटमेंट रूलस, १९६३ (एस० आर० ३१७-बी-२३) और सरकारी आदेश (निर्माण, आवास और पुनर्वास मंत्रालय पत्र संख्या २६-६-६२-ए मी सो, दिनांक १० जून, १९६३) के विरुद्ध नहीं है; और

(ग) यदि उपरोक्त भाग (ख) का उत्तर हां हो तो क्या सरकार इस कार्यवाही को रोकने का विचार रखती है ?

†[RECONSTRUCTION OF MINTO ROAD AREA QUARTERS

*88. SHRI P. L. KUREEL URF TALIB: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the allottees of the quarters in the Minto Road area, which are being pulled down for reconstruction are being

†[] English translation.

compelled to shift to quarters one category below the category to which they are entitled;

(b) if so, whether this is not in contravention of the Allotment Rules 1963 (S.R. 317-B-23) and Government Order (Works, Housing and Rehabilitation Ministry letter No. 26-9-62-Acc, dated the 10th June, 1963); and

(c) if the answer to part (b) above be in the affirmative, whether Government propose to stop this practice?]

निर्माण तथा आवास मन्त्री (श्री मेहर चन्द खन्ना) : (क) मिन्टो रोड एरिया उन अलाटियों को कि जिनके क्वार्टर तोड़े जाने वाले हैं, बदले में जहाँ तक मुमकिन होला है उनकी कैटेगरी का एक दर्जा नीचे का क्वार्टर दिया जाता है। चन्द केसेज में जहाँ कि नये क्लासिफिकेशन के मुताबिक अलाटी अपनी कैटेगरी से ऊँचे क्वार्टर में रह रहा है—उसे बदले में उसकी कैटेगरी का, जहाँ तक मुमकिन हो, या एक दर्जा नीचे का क्वार्टर दिया जाता है।

(ख) जी नहीं।

(ग) सवाल नहीं उठता।

†[THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): (a) The allottees of quarters which have to be pulled down for reconstruction are provided alternative accommodation as far as possible in the same category or if such accommodation is not available, in the category next below. In some cases where because of reclassification of quarters, the allottees who are living in quarters above their entitlement, they are shifted to quarters of their own entitlement, wherever possible, and failing that one category below.

(b) No.

(c) Does not arise.]

†[] English translation.

FLOOD CONTROL ASSISTANCE FROM UNESCO

*89. SHRI G. MURAHARI: Will the Minister of IRRIGATION AND POWER be pleased to state whether Government propose to obtain any assistance from the UNESCO for long-term flood-control measures in view of the recurring floods in various parts of the country?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): No such proposal is under consideration.

ACCOUNTS IN BANKS IN FOREIGN COUNTRIES

65. SHRI BIREN ROY: Will the Minister of FINANCE be pleased to state:

(a) the names of firms and individuals (including ex-princes) who have accounts in foreign banks as approved by the Reserve Bank of India;

(b) the names of firms and companies permitted by the Reserve Bank of India since Independence to open Branch Offices in Foreign countries;

(c) the total amount of Foreign Exchange held by the above categories of companies, firms and individuals as on 1st April, 1964 as per information available with the Reserve Bank of India; and

(d) the names of firms and individuals, if any, who have not taken the permission of the Reserve Bank of India to keep accounts and/or for opening of Branch offices in foreign countries and the steps taken by Government in this connection?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): (a) and (c) It is not the policy of the Government to disclose the names of firms or individuals maintaining accounts abroad with the approval of the Reserve Bank of India. The total number of such accounts declared to the Reserve